03.02.2015

Mr. K.P. Bhattacharjee, learned GA appearing for respondents No. 1, 2 & 4 and also Mr. S. Dey, learned counsel appearing for respondent No. 3 prays for further 4 (four) weeks' time for filing affidavit-in-opposition.

Prayer is granted.

List this case on 03.03.2015.

JUDGE

03.02.2015

On perusal of the earlier orders, it appears that respondents No. 3, 4 & 5 keep on asking time for filing affidavit-in-opposition. But for ends of justice, only 4 (four) weeks' time is granted as a last chance to respondents No. 3, 4 & 5 for filing affidavit-in-opposition.

Respondent No. 6 had filed the affidavit-in-opposition. List this case on 03.03.2015.

JUDGE

03.02.2015

Mr. P.S. Nongbri, learned counsel appearing for respondents No. 1-4 submits at the Bar that after payment of the cost of Rs. 50/today itself, the respondents had filed the affidavit-in-opposition.

Mr. P. Nongbri, learned counsel for the petitioners prays for 3 (three) weeks' time for filing rejoinder affidavit.

Prayer is granted.

List this case on 24.02.2015.

JUDGE

03.02.2015

As prayed for by the learned counsel appearing for the petitioner, 3 (three) weeks' time is granted for filing rejoinder affidavit to the affidavit-in-opposition filed by the respondents.

List this case on 24.02.2015.

JUDGE

03.02.2015

As prayed for by the learned counsel appearing for the petitioner, 4 (four) weeks' time is granted for filing rejoinder affidavit.

List this case on 24.02.2015.

JUDGE

03.02.2015

As prayed for by learned counsel appearing for the petitioner, further 4 (four) weeks' time is granted for filing rejoinder affidavit to the affidavit-in-opposition filed by the respondents.

List this case on 03.03.2015.

JUDGE

03.02.2015

As prayed for by Ms. S. Acharjee, learned counsel on behalf of Mr. A. Khan, learned CGC appearing for the respondents, further 4 (four) weeks' time is granted for filing affidavit-in-opposition.

List this case on 03.03.2015.

JUDGE

03.02.2015

As prayed for by Mr. H. Kharmih, learned State counsel appearing for respondents No. 1-7, further 4 (four) weeks' time is granted for filing affidavit-in-opposition.

Respondents No. 8 & 9 had filed the affidavit-in-opposition.

List this case on 03.03.2015.

JUDGE

03.02.2015

As prayed for by the learned counsel for the petitioner, 4 (four) weeks' time is granted for filing rejoinder affidavit.

List this case on 03.03.2015.

JUDGE

03.02.2015

Mr. S. Suna, learned counsel appearing for respondents No. $1-8\,$ and also Mr. K.P. Bhattacharjee, learned GA appearing for respondents No. $9\,$ & $10\,$ prays for further 4 (four) weeks' time for filing affidavit-in-opposition.

Prayer is granted.

List this case on 03.03.2015.

JUDGE

03.02.2015

None appears for respondents No. 1 & 8.

Mr. S.Sen Gupta, learned GA, appearing for respondents No. 2-7 prays for further 2 (two) weeks' time for filing affidavit-in-opposition.

Prayer is granted.

List this case on 18.02.2015.

JUDGE

03.02.2015

Mr. S. Dey, learned counsel appearing for respondents No. 1, 2 & 3 and also Mr. A.G. Momin, learned counsel appearing for respondents No. 4 & 5 prays for 4 (four) weeks' time for filing affidavit-in-opposition.

Prayer is granted.

List this case on 03.03.2015.

JUDGE

03.02.2015

Mr. K.P. Bhattacharjee, learned GA appearing for respondents No. 1, 2 & 4 and also Mr. S. Dey, learned counsel appearing for respondent No. 3 prays for further 4 (four) weeks' time for filing affidavit-in-opposition.

Prayer is granted.

List this case on 03.03.2015.

JUDGE

03.02.2015

Mr. K.P. Bhattacharjee, learned GA appearing for respondents No. 1 & 2 prays for further 4 (four) weeks' time for filing affidavit-in-opposition.

Prayer is granted.

List this case on 03.03.2015.

JUDGE

03.02.2015

As prayed by the learned counsel appearing for the petitioner, list this case on 10.02.2015.

JUDGE

WP(C)No.325/2013

BEFORE THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

03.02.2015

List this case for rehearing on 04.02.2015.

JUDGE

<u>Lam</u>

03.02.2015

Mr. JM Basu, learned counsel appearing on behalf of Mr. R Jha, learned counsel for the petitioner submits at the Bar that Mr. R Jha is out of station for some religious ceremony and accordingly prayed for listing this case after two weeks.

List this case on 18.02.2015.

JUDGE

<u>Lam</u>

WP(C)No.216/2014

BEFORE THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

03.02.2015

As prayed for by the learned counsel appearing for the parties, list this case on 18.02.2015.

JUDGE

<u>Lam</u>

03.02.2015

As prayed for by the learned counsel for the parties, list this case on 03.03.2015.

JUDGE

03.02.2015

As ordered earlier, the State counsel is to take instructions as to whether the State is in position to acquire the land in question in the present contempt case within a period of 4 (four) weeks from today.

List this case on 03.03.2015.

JUDGE

03.02.2015

Heard Mr. B.K.Das, learned counsel appearing for respondent/applicant and also Mr. A.G. Momin, learned counsel appearing for respondent/petitioner.

This Court had passed an order dated 27.01.2015 recording the assurance made by the counsel for the respondent (present applicant) that the disciplinary proceedings against the writ petitioner will be completed within a period of 2 (two) weeks from today (27.01.2015). Accordingly the contempt case is to be listed on 13.02.2015.

JUDGE

03.02.2015

By this Misc. Application the respondents is praying for extending the period for completing the disciplinary proceedings mentioned in the order of this Court dated 28.07.2014 passed in WP(C) No. 221/2014 till 13.02.2015. Mr. B.K. Das, learned counsel also made a similar assurance as made in the earlier that the disciplinary proceedings will be completed on or before the 13.02.2015. In the above factual backdrop, this application for extending the period for completing the disciplinary proceedings mentioned in the order of this Court dated 28.07.2014 passed in WP(C) No. 221/2014 to 13.12.2015 is allowed.

Misc. Application is disposed of.

JUDGE

03.02.2015

Learned counsel for the respondent/writ petitioner prays for 4 (four) weeks' time for filing affidavit-in-opposition to the present application for vacating the interim order dated 22.10.2014.

Prayer is granted.

In the interregnum, interim order dated 22.10.2014 shall continue.

List this case on 24.02.2015

JUDGE

03.02.2015

Learned counsel for the parties submit at the Bar that matter in disputes between the parties in the present appeal is likely to be settled amicably outside the Court and accordingly, prays for listing this case after 3 (three) weeks so as to enable the parties to come to an amicable settlement.

Prayer is granted.

List this case on 24.02.2015.

JUDGE

03.02.2015

Mr. S. Dey, learned counsel who entered appearance for respondent No. 6 prays for further 4 (four) weeks' time for filing affidavit-in-opposition.

Mr. S.Sen Gupta, learned GA appearing for respondents No. 1-5 also made a similar prayer.

Prayers are granted.

The interim order passed on 14.01.2015 shall continue.

List this case on 03.03.2015.

JUDGE

03.02.2015

Learned counsel appearing for the petitioners prays for further 3 (three) weeks' time for filing rejoinder affidavit to the affidavit-in-opposition filed by the respondents.

Prayer is granted.

List this case along with WP(C) No. 158/2014, WP(C) No. 159/2014, WP(C) No. 160/2014, WP(C) No. 161/2014, WP(C) No. 162/2014 and WP(C) No. 163/2014 on 24.02.2015.

JUDGE

03.02.2015

Mr. E.T. Sajem, learned counsel appearing for the petitioner submits at the Bar that Mr.S.Sen, leading counsel for the petitioner is now in disposed and accordingly prays for adjournment of this case.

Prayer is granted.

List this case as a fixed item on 18.02.2015.

JUDGE

03.02.2015

Learned Junior counsel on behalf of Mr. L.G. Chowdhury, learned counsel for the respondents submits at the Bar that Mr. L.G. Chowdhury is on leave till 15.02.2015.

List this case on 16.02.2015.

JUDGE

WP(C) No. 158/2014 WP(C) No. 159/2014 WP(C) No. 160/2014 WP(C) No. 161/2014 WP(C) No. 162/2014 WP(C) No. 163/2014

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03.02.2015

Exchange of pleadings is complete.

Issue Rule.

List this case for final hearing on 24.02.2015.

JUDGE

03.02.2015

As prayed by the learned counsel appearing for the parties, list this case on 03.03.2015.

JUDGE

03.02.2015

As prayed by the learned counsel appearing for the parties, list this case on 03.03.2015.

JUDGE